G.S.R 67. - Whereas certain draft regulations further to amend the Indian Boiler Regulations, 1950 were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923) in the Gazette of India, dated the 30th October, 2004 vide notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) (Central Boilers Board) number G.S.R. 377 dated the 25th October, 2004, for inviting objections and suggestions from all persons likely to be affected thereby till the expiry of the period of forty-five days from the date on which the copies of the Gazette containing the said notification were made available to the public;

And whereas, the copies of the said Gazette were made available to the public on the 5th November, 2004;

And whereas, no objections or suggestions have been received within the specified period in respect of the amendments contained in this notification;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923, the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

1. (1) These regulations may be called the Indian Boiler (Third Amendment) Regulations, 2005.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950, in regulation 267, in sub-regulation (e), for the second paragraph, the following shall be substituted, namely:-

   “When required by the characteristic of the material, different temperatures may be necessary to obtain proper stress relieving. The part to be stress relieved shall be brought up slowly to the specified temperature and held at that temperature for a period proportioned on the basis of at least 2 ½ minutes per millimeter of the maximum thickness of the part (approximately one hour per 25mm of the thickness) and shall be left to cool in the furnace to a temperature not exceeding 400°C. For carbon steels and when stress relieving temperature is at least 615 ± 20°C, the soaking time shall be 2 ½ minutes per mm of thickness up to 50mm and 15 minutes for every additional 25mm thickness over 50mm and shall be left to cool in the furnace to a temperature not exceeding 400°C”.

(File No. 6(3)/2002-Boilers)

(V.K. GOEL)
Secretary, Central Boilers Board
Note:- The principal regulations were published in the Gazette of India vide S.O. 600, dated the 15th September, 1950 and subsequently amended vide notifications –

(i) G.S.R. 178, dated the 24th March, 1990;
(ii) G.S.R. 179, dated the 24th March, 1990;
(iii) G.S.R. 488, dated the 9th October, 1993;
(iv) G.S.R. 516 dated the 23rd October, 1993;
(v) G.S.R. 634 dated the 25th December, 1993;
(vi) G.S.R. 107 dated the 26th February, 1994; Errata G.S.R. 223 dated the 14th May, 1994;
(vii) G.S.R. 250 dated the 4th June, 1994;
(viii) G.S.R. 402 dated the 13th August, 1994;
(ix) G.S.R. 427 dated the 20th August, 1994;
(x) G.S.R. 562 dated the 12th November, 1994;
(xi) G.S.R. 607 dated the 10th December, 1994;
(xii) G.S.R. 83 dated the 25th February, 1995;
(xiii) G.S.R. 93 dated the 4th March, 1995;
(xiv) G.S.R. 488 dated the 9th November, 1996;
(xv) G.S.R. 582 dated the 28th December, 1996;
(xvi) G.S.R. 59 dated the 25th January, 1997;
(xvii) G.S.R. 117 dated the 1st March, 1997;
(xxiv) G.S.R. 397 dated 14th October, 2000
(xxvi) G.S.R. 496 dated 8th September, 2001
(xxviii) G.S.R. 127 dated 13th April, 2002
(30i) G.S.R. 202 dated 19th June, 2004
(30ii) G.S.R. 265 dated 7th August, 2004
(30iii) G.S.R. 32 dated 29th January, 2005

To

The General Manager,
Govt. of India Press,
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